GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No. 15354/Leg.C2/2020/Law.           Dated, Thiruvananthapuram, 9th November, 2020
                                          24th Thulam, 1196
                                          18th Karthika, 1942.

The following Ordinance promulgated by the Governor of Kerala on the 6th day of October, 2020 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.
ORDINANCE No. 75 OF 2020

THE KERALA SHOPS AND COMMERCIAL ESTABLISHMENTS (AMENDMENT) ORDINANCE, 2020

Promulgated by the Governor of Kerala in the Seventy-first Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Shops and Commercial Establishments Act, 1960.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Shops and Commercial Establishments Act, 1960 (34 of 1960) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session, and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called the Kerala Shops and Commercial Establishments (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

2. Act 34 of 1960 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Shops and Commercial Establishments Act, 1960 (34 of 1960) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 and 4.

3. Amendment of section 2.—In section 2 of the principal Act, after clause (9), the following clauses shall be inserted, namely:—

“(9A) “Labour Administrator” means officers of the Labour department of the State notified as Inspectors under this Act;
(9B) "Labour Commissionerate Automation System" means a software owned and operated by the Labour department to cater end to end solutions to the employers, employees and Labour Administrators;”.

4. Amendment of section 5A.—In section 5A of the principal Act,—

(1) in sub-section (1), after the words “make an application”, the words “through Labour Commissionerate Automation System” shall be inserted;

(2) for sub-section (6), the following sub-section shall be substituted, namely:—

“(6) An application for the renewal of a registration certificate granted under this Act shall be made at least thirty days before the expiry of the period thereof and on payment of such fees, as may be prescribed through Labour Commissionerate Automation System, the registration certificate shall be renewed automatically.”;

(3) sub-section (7) shall be omitted;

(4) in sub-section (8), after the words “granted or renewed” the words “through Labour Commissionerate Automation System” shall be inserted.

ARIF MOHAMMED KHAN,
GOVERNOR.